

Poor Disposal of Food Act Cases

5090. SHRI HARISH KUMAR
GANGWAR :
SHRI ASHFAQ HUSAIN :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether it is a fact that there is poor disposal of prevention of Food Adulteration Act cases leading to corruption at all levels ;

(b) whether it is a fact that the working of CCFs and ISI are in chaotic condition as judged from non-testing of DMS Milk, Mother Dairy Milk and pasteurised milk regularly ; and

(c) if so, corrective steps proposed to be taken in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI KUMUDBEN M. JOSHI) : (a) As per the annual reports on the working of the Prevention of Food Adulteration Act in the States for the years 1981 and 1982, it cannot be said that disposal of cases is poor as compared to previous years.

(b) It is not the function of C.C.F.S. and I.S.I. to test milk from D.M.S. or Mother Dairy.

(c) Does not arise.

Marketing and Manufacture of Food Grade Jelly

5091. SHRI T.S. NEGI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether it is a fact that the food grade jelly manufactured and marketed in the country since 1950 is manufactured solely from bones and hides of slaughtered animals of all kinds and if so the full details thereof indicating the annual production imports if any and animal from which manufactured ;

(b) whether it is correct that no declaration has been made on the packages to the effect and whether it is correct that this has been done solely to defraud the consumers ; and

(c) the action proposed against the responsible CCFs and ISI Officers, if any ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI KUMUDBEN M. JOSHI) : (a) As per provisions of Prevention of Food Adulteration Act, 1954, Gelatin is a purified product obtained by partial hydrolysis of collagen derived from the skin, white connective tissues and bones of animals. The annual production for 1982 of industrial, edible and pharmaceutical grade borne on the register of Directorate General of Technical Development is 2,700 tonnes.

(b) According to Prevention of Food Adulteration Rules, 1955, Gelatin is labelled as "Gelatin-food grade".

(c) Does not arise.

Cassette piracy in Delhi

5092. SHRI R.P. YADAV : Will the Minister of EDUCATION AND CULTURE be pleased to state :

(a) whether Government are aware of the news item appeared in the daily "Telegraph" Calcutta of 5 September, 1983, captioned "Cassette Piracy in Delhi" thriving ;

(b) if so, the revenue loss to Government and action taken by Government to stop the illegal trade in cassettes being run in Delhi ;

(c) whether it is a fact that even some persons related to the officer of the Finance Ministry and its attached officers are engaged in this business and/or some officers are on their regular pay roll ; and

(d) if so, the details thereof and action taken in the matter ?

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P.K. THUNGON) : (a) to (d). Through newspaper reports and representations received, the Government are aware that there is a widespread piracy of books, sound recordings and films in the country and its harmful consequences in regard to authors, publishers and the Government. Piracy has become a global problem due to the rapid advance of technology and is particularly acute in respect of sound and video cassettes. Under the provisions of Indian Copyright Act, 1957, copyright is a proprietary right and it is for the owners of copyright to institute civil or criminal proceedings in the appropriate court of law for enforcing their rights. As piracy involves unauthorised reproduction of the works protected by copyright, and is a clandestine activity, an assessment cannot be made of the loss of revenue to Government. In so far as the question of action by Government is concerned, the problem is being studied in its various aspects in consultation with the concerned Government departments from the standpoint of legislative and enforcement measures necessary for combating piracy.

सी० जी० एच० एस० के लिए उन औषधियों की खरीद जिनका प्रभाव समाप्त होने की तारीख बहुत निकट है

5093. श्री निहाल सिंह : क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मंत्रालय के महानिदेशक ने सी० जी० एच० एस० डिस्पेंसरियों के लिए उन औषधियों की खरीद की है जिनका प्रभाव 3 या 4 मास में समाप्त होने वाला है ;

(ख) क्या अगस्त-सितम्बर, 1983 में कुछ संसद सदस्यों ने सुझाव दिया था कि महानिदेशक स्वास्थ्य सेवा के स्टोर में पड़ी लाखों रुपये की उन औषधियों को जब्त किया जाए जिनका प्रभाव समाप्त होने की तारीख निकल चुकी है ;

(ग) यदि हां, तो क्या सरकार का विचार इस मामले में उच्च स्तरीय जांच कराने का है ; और

(घ) यदि हां, तो इसके क्या कारण हैं ?

स्वास्थ्य और परिवार कल्याण मंत्रालय में उप मंत्री (कुमारी कुमुदबेन एम० जोशी) : (क) नहीं ।

(ख) सरकार को ऐसे सुझाव की कोई जानकारी नहीं है ।

(ग) और (घ) उपर्युक्त (ख) के उत्तर को देखते हुये ये प्रश्न नहीं उठते ।

दीन दयाल अस्पताल, पश्चिम दिल्ली में प्रसव कक्ष सुविधाओं की अनुपलब्धता

5094. श्री अनवार अहमद : क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि पश्चिमी दिल्ली में हरिनगर "दीन दयाल अस्पताल" नामक अस्पताल चल रहा है ;

(ख) यदि हां, तो उस अस्पताल में हाल ही में "आपातकाल" सेवा भी आरम्भ की गई है ;

(ग) यदि हां, तो क्या इसमें प्रसव कक्ष सुविधा भी उपलब्ध है ; और

(घ) यदि नहीं, तो उसके कारण क्या हैं और वहां पर यह सुविधा कब तक उपलब्ध करा दी जाएगी ?

स्वास्थ्य और परिवार कल्याण मंत्रालय में उप मंत्री (कुमारी कुमुदबेन एम० जोशी) : (क) हां ।

(ख) नहीं ।